

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 292 of 2014 &
IA Nos. 25, 235 of 2015 & IA No. 216 of 2016**

Dated: 13th May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

Gujarat Gas Co. Ltd. Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Apporva Mishra

Counsel for the Respondent(s) : Ms. Sonali Malhotra
Ms. Sumit Kishore
Mr. Amit Sanduja for R.1

Ms. Iti Agarwal
Mr. Ravi Prakash for R.2

ORDER

**IA No. 235 of 2015
*(Appl. for amendment)***

In this application, the applicant has prayed that the application may be allowed to amend the memo of parties.

We have heard learned counsel for the parties.

For the reasons stated in the application, the application is allowed. Learned counsel for the appellant shall file the amended memo of parties within two days after serving copy on the other side. Application is disposed of.

Appeal No. 292 of 2014

List the matter for hearing on **15.07.2016.**

(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vg

(Justice Ranjana P. Desai)
Chairperson